

Sub: Compliance Report - OA No. 607/2018 titled as Vinod Kumar Jangra Vs State of Haryana & Ors Reg.

In the matter of O.A. No. 607/2018, titled as Vinod Kumar Jangra Vs State of Haryana & Ors. Hon'ble NGT vide order dated 05.09.2019 directed that Chief Secretary, Haryana shall file a compliance report before the next date of hearing i.e., 20.07.2020, on various points including action taken against the erring official, establishment of a credible monitoring system and action against polluting units. Accordingly, the following compliance report is submitted on the above subject and the same may be taken on record.

1. Disciplinary action has already been initiated against the erring officer Dr. Sunil Sheoran Scientist B, the then Field Officer, Regional Office Charkhi Dadri, by HSPCB for allegedly giving false information. Charge sheet under Rule 7 of the Haryana Civil Services (Punishment & Appeal) Rules, has been issued against him vide Memo No. HSPCB/Estt./2019/8282, dated 18.12.2019.
2. Initially, during August 2019, 36 No. of stone crushers were inspected by the team constituted by Hon'ble NGT and out of these 36 units, 31 stone crushers were found to be non complying which were closed by the Board. Further, an environment compensation of Rs. 25,31,250 was imposed on these crushers for the violations and the same has also been recovered.
3. Further, pursuant to the orders of NGT dated 05.09.2019, 36 teams were constituted by HSPCB vide endst. No. 3336 to 3374 dated 21.11.2019 and endst. No. 4043-4044 dated 11.02.2020, to inspect all the stone crushers of District Charkhi Dadri to check the compliance status regarding installation and adequacy of Air Pollution Control Measures i.e., wind breaking wall, covered shed, sprinkling system, metalled roads, plantation, water storage tank etc. as per the notification dated 11.05.2016 issued for stone crushers by the Environment Department, Government of Haryana,. In view of the Hon'ble National Green Tribunal directions, the teams inspected 329 Nos. of stone crushers of District Charkhi Dadri, (including 36 No. of stone crushers previously inspected). Out of these 329 stone crushers, 116 stone crushers were non-operational (44 stone crushers were dismantled, 36 stone crushers were found closed by themselves, 23 stone crushers were closed by the Board before, 5 stone crushers were under maintenance and 5 stone crushers were not yet established, and 3 were found abandoned.) Out of the remaining 213 stone crushers, 51 No. of stone crushers were found to be non-complying as per notification dated 11.05.2016 and were closed down by the Board. Prosecution action and Environment Compensation have been recommended against 34 units whose sample parameters were found exceeding the prescribed standards. Environment Compensation has been imposed on 15 non-complying stone crushers and till now Rs. 44,59,376 has been collected from 6 non complying units. Prosecution has been sanctioned against 28 non complying stone crushing units. The

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Board is in the process of imposing environment compensation and initiating prosecution action on remaining non-complying units.

4. Out of 51 sealed units, 18 units have preferred appeals before the appellate authority against the closure order. Further, the HSPCB is proposing to take action on receiving the orders of Appellate Authority and after consideration of the orders accordingly.
5. Regarding the exercise of carrying capacity assessment of District Charkhi Dadri, the HSPCB has initiated steps and received a proposal from CSIR - NEERI, which is under process. The study will be taken up following the due procedure, the Board has informed.
6. The HSPCB has sought the report on siting parameters from District Revenue Officers and District Forest Officers. It is learnt that the Board has also received the reports pertaining to 303 units and 202 units from Revenue Department and Forest Department respectively so far, and all of them have been found to be complying with siting norms. The rest of the cases are under process in these Departments and, action will be initiated by the Board once the same are received.
7. With regard to monitoring of Ambient Air Quality, the HSPCB has identified 3 different locations for installation of Ambient Air Monitoring Stations in the District. Two of these stations have been installed, (one at village Jhojhu kalan and other at village Chappar, where maximum number of stone crushers are located). Further, one CAAQMS has been installed at Mini Secretariat, Charkhi Dadri, and the results of these 3 stations for the last one month are found to be within limits as per National Ambient Air Quality standard prescribed in Schedule VII of EP Act, 1986, as observed by HSPCB.

The above action taken report in compliance of the directions of this Hon'ble Tribunal, may kindly be taken on record.



(Keshni Anand Arora)
Chief Secretary to Government of Haryana

To
The Registrar,
Hon'ble National Green Tribunal
New Delhi